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Comptroller and Auditor General thereon. [Placed in Library. See No. LT-307/77].

- (2) A copy of the Reserve and Auxiliary Air Forces Act, (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.R.O. 295 in Gazette of India dated the 27th November, 1976, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Force Act, 1952. [Placed in Library. See No. LT-308/77].
- (3) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (First Amendment) Regulations, 1977 (Hindi and English versions) published in Notification No. S.R.O. 8(E) in Gazette of India dated the 19th March, 1977, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-309/77].

## ANNUAL REPORT OF INDIAN INSTITUTE OF MASS COMMUNICATION, NEW DELHI, FOR 1975-76.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1975-76. [Placed in Library. See No. LT-310/77].

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, 1944, COMPANIES (PROFITS) SURTAX ACT, 1964, CUSTOMS ACT, 1962 AND CINTRAL EXCISE RULES, 1944

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table:—

(1) A copy each of the following Notification (Hindi and English versions) under section 38 of the

Central Excises and Salt Act, 1944:—

- (i) The Central Excise (Tenth Amendment) Rules, 1977 published in Notification No. G.S.R. 182E in Gazette of India dated the 13th April, 1977.
- (ii) The Central Excise (Ninth Amendment) Rules, 1977 published in Notification No. G.S.R. 513 in Gazette of India dated the 16th April, 1977.
- (iii) The Central Excise (Eleventh Amendment) Rules, 1977 published in Notification No. G.S.R. 195(E) in Gazette of India dated the 26th April, 1977. [Placed in Library. See No. LT-311/77].
- (2) A copy of Notification No. G.S.R. 943(E) (Hindi and English versions) published in of India dated the 23rd December, 1976 containing the Agreement on Merchant Shipping between Government of India and the Government of the Union of Soviet Socialist Republics for the dance of double taxation in respect of taxes on income derived from the carriage of cargo, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act. 1964. [Placed in Library. See No. LT-312/77].
- (3) A copy of Notification No. G.S.R. 184(E) (Hindi and English versions) published in Gazette of India dated the 15th April, 1977 containing Agreement on Merchant Shipping between the Government of India and the Government of the People's Republic of Bulgaria for avoidance of double taxation in respect of taxes on income derived from the carriage of cargo, issued under section 90 of the Incometax Act, 1961 and section 24A of the Companies (Profits) Surtax Act. 1964. [Placed in Library. See No. LT-313/77].